

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 102/TT/2020

- Subject** : Petition for truing up of Fees and Charges of the 2009-14 and 2014-19 tariff period and determination of Fees and Charges for 2019-24 tariff period for three assets under Unified Load Despatch and Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the Petitioner after formation of POSOCO) in the North Eastern Region.
- Date of Hearing** : 10.9.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Assam Electricity Grid Corporation Ltd. and 12 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of Fees and Charges for the 2014-19 tariff period and determination of Fees and Charges for the 2019-24 tariff period for Unified Load Despatch and Communication Scheme (POWERGRID portion i.e. Communication system portion and SLDC system retained by the Petitioner after formation of POSOCO) in the North Eastern Region;
 - b. The transmission assets were put to commercial operation on 1.8.2003;
 - c. The transmission tariff for the 2014-19 tariff period was approved by the Commission vide order dated 15.12.2017 in Petition No. 17/TT/2015;
 - d. The actual O&M Expenses for the 2014-19 tariff period has been submitted along with the petition as against the O&M Expenses allowed by the Commission vide order dated 15.12.2017 in Petition No. 17/TT/2015 by escalating the actual O&M Expenses of 2013-14;



- e. The detailed break-up of the O&M Expenses has been provided along with the Auditor's Certificate;
 - f. The O&M Expenses for the 2019-24 tariff period has been considered @ 2% of the capital cost and the actual O&M Expenses incurred shall be submitted at the time of filing of the true-up petition;
 - g. Since the transmission assets were put into commercial operation on 1.8.2003, the assets have completed 15 year of life during 2018-19. Therefore, only O&M expenses and Interest on Working Capital has been claimed for the 2019-24 tariff period;
 - h. The information sought in the technical validation letter was filed *vide* affidavit dated 8.9.2021.
 - i. None of the respondents have filed any reply in the matter.
3. The petitioner is directed to submit the following information on affidavit by 4.10.2021 with a copy to the Respondents:
- (i) The details of assets covered under Unified Load Despatch and Communication Scheme (ULDC);
 - (ii) Whether the assets under ULDC are upgraded/ replaced? If so, submit the details of the upgraded/ replaced assets and also details of the new assets and the petitions in which tariff is granted/ claimed for the new assets.
 - (iii) Whether the assets under ULDC are in use? If so, submit the details of the same.
 - (iv) As the petitioner has claimed O&M Expenses for 2019-24 tariff period, submit the details of the assets for which O&M Expenses is claimed.
4. The Petitioner is directed to submit the information within the time specified and no extension of time shall be granted.
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

